

RATIFIED

Minutes of M.No.19/10 held on 11.08.2009 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 19/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 held on 11.08.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Dir.	736A		DC(MSME), N.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:4/26/85-ALC3/2007	Party Name:AUROLAB	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case approved
	HQ File :01/85/050/00072/AM08/	RLA File :35/24/040/00027/AM08/	Lic.No/Date:3510021575 31.08.2007	
	Decision : The DC(MSME) furnished written comments in this case vide their U.O. No. 30(249)2008-ME dated 10.08.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.			
	Copy of DC(MSME) letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

2	Case No.:3/19/80-ALC2/2009	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00259/AM10/	RLA File :07/24/040/00610/AM08/	Lic.No/Date:0710055124 28.12.2007	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

	Case No.:9/10/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case deferred
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3	HQ File :01/80/050/00309/AM09/	RLA File :09/24/040/00399/AM08/	Lic.No/Date:0910032691 22.01.2008	Defer Date: 29.09.2009
Decision : The representative of DHI, present in the meeting, informed the Committee that they have not received the copy of firm's application. The Committee, accordingly, decided to refer the copy of firm's application to them for examination and submission of comments. The case may be relisted on 29.09.2009.				

4	Case No.:27/19/80-ALC2/2009	Party Name:ANAND EXPORTS	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case deferred
	HQ File :01/80/050/01692/AM09/	RLA File :06/24/040/00053/AM09/	Lic.No/Date:0610014979 20.01.2009	Defer Date: 29.09.2009
Decision : The representative of DHI informed the Committee that they have not received the firm's application. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 29.09.2009.				

5	Case No.:28/19/80-ALC2/2009	Party Name:GANESH METAL WORKS,	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case deferred
	HQ File :01/80/050/01693/AM09/	RLA File :07/24/040/00543/AM09/	Lic.No/Date:0710062450 21.01.2009	Defer Date: 29.09.2009
Decision : The Committee noted that copy of firm's application has already been forwarded to DIPP for examination. However, as desired by the representation of DC(MSME) present in the meeting one set of application has also been handed over to him for examination. The Committee decided to defer the case and to relist on 29.09.2009.				

6	Case No.:29/19/80-ALC2/2009	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case approved
	HQ File :01/80/050/01694/AM09/	RLA File :07/24/040/00580/AM09/	Lic.No/Date:0710062452 21.01.2009	
Decision : The representative of the DHI present in the meeting informed the committee that norms of the similar authorization bearing No. No.0710059209 dated 19.08.2008 has been ratified by the NC in its Meeting No. 02/10 held on 16.04.2009 The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis as per the norms of Advance Authorization No. 0710059209 dated 19.08.2008 ratified in NC Meeting held on 02/10 held on 16.04.2009 as under:- 1. Quantity of brass items may be allowed with 1% wastage. 2. Quantity of other raw materials may be allowed with 2% wastage. 3. Components may be allowed on net-to-net basis without any wastage with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.				

7	Case No.:1/19/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case approved
	HQ File :01/80/050/00257/AM10/	RLA File :04/24/040/00071/AM10/	Lic.No/Date:0410105872 03.07.2009	
Decision : The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify				

	Decision : The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product.
	The Regional Authority may take necessary action accordingly.

8	Case No.:10/19/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case deferred
	HQ File :01/80/050/00266/AM10/	RLA File :06/24/040/00009/AM10/	Lic.No/Date:0610015869 10.07.2009	Defer Date: 29.09.2009
	Decision : The Committee noted that DC(MSME) has desired some additional information to examine the case. However, the representative of DHI present in the meeting informed the Committee that the subject matter pertains to their Department and they have not received firm's application. The Committee therefore decided to keep the DC(MSME) comments in abeyance and handed over the firm's application to DHI for examination and submission of comments. The case may be relisted on 29.09.2009.			

9	Case No.:11/19/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case deferred
	HQ File :01/80/050/00267/AM10/	RLA File :06/24/040/00008/AM10/	Lic.No/Date:0610015868 10.07.2009	Defer Date: 29.09.2009
	Decision : The Committee noted that DC(MSME) has desired some additional information to examine the case. However, the representative of DHI present in the meeting informed the Committee that the subject matter pertains to their Department and they have not received firm's application. The Committee therefore decided to keep the DC(MSME) comments in abeyance and handed over the firm's application to DHI for examination and submission of comments. The case may be relisted on 29.09.2009.			

10	Case No.:25/19/80-ALC2/2009	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case approved
	HQ File :01/80/050/00281/AM10/	RLA File :03/94/040/00287/AM10/	Lic.No/Date:0310528918 15.07.2009	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import item no. 1 may be allowed as 13200 nos. on net to net basis. 2. Quantity of import item no. 2 may be allowed as 3045 kg. with 5% wastage. 3. Quantity of import item no. 3 may be allowed as 7740 nos. on net to net basis. 4. Quantity of import item no. 4 may be allowed as 7740 nos. on net to net basis. The Regional Authority may take necessary action accordingly.			

11	Case No.:26/19/80-ALC2/2009	Party Name:BLUE STAR LTD.	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case deferred
	HQ File :01/80/050/00282/AM10/	RLA File :03/94/040/00107/AM10/	Lic.No/Date:0310528936 15.07.2009	Defer Date: 29.09.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009:-			

Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.

12	Case No.:2/19/80-ALC2/2009	Party Name:TRELLEBORG SEALING SOLUTIONS (INDIA) PVT LTD	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case deferred
	HQ File :01/80/050/00258/AM10/	RLA File :07/24/040/00141/AM10/	Lic.No/Date:0710066093 22.07.2009	Defer Date: 29.09.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.			

13	Case No.:4/19/80-ALC2/2009	Party Name:THE INDURE PVT. LTD	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case deferred
	HQ File :01/80/050/00260/AM10/	RLA File :05/24/040/00803/AM09/	Lic.No/Date:0510246510 23.07.2009	Defer Date: 29.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 29.09.2009.			

14	Case No.:5/19/80-ALC2/2009	Party Name:VOLVO INDIA PVT LIMITED	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00261/AM10/	RLA File :07/24/040/00123/AM10/	Lic.No/Date:0710066179 24.07.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

15	Case No.:6/19/80-ALC2/2009	Party Name:TIMKEN INDIA LTD.	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case deferred
	HQ File :01/80/050/00262/AM10/	RLA File :02/24/040/00062/AM10/	Lic.No/Date:0210129502 24.07.2009	Defer Date: 29.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 29.09.2009.			

16	Case No.:7/19/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case deferred
	HQ File :01/80/050/00263/AM10/	RLA File :05/24/040/00199/AM10/	Lic.No/Date:0510246593 24.07.2009	Defer Date: 29.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 29.09.2009.			

17	Case No.:8/19/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case deferred
	HQ File :01/80/050/00264/AM10/	RLA File :05/24/040/00233/AM10/	Lic.No/Date:0510246594 24.07.2009	Defer Date: 29.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 29.09.2009.			

18	Case No.:9/19/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case deferred
	HQ File :01/80/050/00265/AM10/	RLA File :05/24/040/00254/AM10/	Lic.No/Date:0510246638 27.07.2009	Defer Date: 29.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 29.09.2009.			

19	Case No.:12/19/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case deferred
	HQ File :01/80/050/00268/AM10/	RLA File :05/24/040/00246/AM10/	Lic.No/Date:0510246772 28.07.2009	Defer Date: 29.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 29.09.2009.			

20	Case No.:13/19/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case deferred
	HQ File :01/80/050/00269/AM10/	RLA File :03/95/040/00268/AM10/	Lic.No/Date:0310531182 29.07.2009	Defer Date: 29.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 29.09.2009.			

21	Case No.:14/19/80-ALC2/2009	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00270/AM10/	RLA File :03/95/040/00271/AM10/	Lic.No/Date:0310531419 30.07.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:15/19/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.	Meet No/Date:19/80-ALC2/2009	Status:Case deferred
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22			11.08.2009	
	HQ File :01/80/050/00271/AM10/	RLA File :07/24/040/00128/AM10/	Lic.No/Date:0710066260 30.07.2009	Defer Date: 29.09.2009
	Decision :The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 29.09.2009.			

23	Case No.:16/19/80-ALC2/2009	Party Name:HONEYWELL TURBO (INDIA) PVT.LTD	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00272/AM10/	RLA File :31/21/040/00137/AM10/	Lic.No/Date:3110039446 31.07.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

24	Case No.:17/19/80-ALC2/2009	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00273/AM10/	RLA File :03/95/040/00283/AM10/	Lic.No/Date:0310531632 31.07.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

25	Case No.:18/19/80-ALC2/2009	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case deferred
	HQ File :01/80/050/00274/AM10/	RLA File :32/21/040/00073/AM10/	Lic.No/Date:3210040957 31.07.2009	Defer Date: 29.09.2009
	Decision :The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 29.09.2009.			

26	Case No.:19/19/80-ALC2/2009	Party Name:FLOWERVE INDIA CONTROLS PVT. LTD.,	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00275/AM10/	RLA File :32/24/040/00015/AM10/	Lic.No/Date:3210040959 31.07.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			

The Regional Authority may take necessary action accordingly.

27	Case No.:20/19/80-ALC2/2009	Party Name:HONEYWELL TURBO (INDIA) PVT.LTD	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00276/AM10/	RLA File :31/21/040/00140/AM10/	Lic.No/Date:3110039451 31.07.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

28	Case No.:21/19/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case deferred
	HQ File :01/80/050/00277/AM10/	RLA File :05/24/040/00253/AM10/	Lic.No/Date:0510247146 04.08.2009	Defer Date: 29.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 29.09.2009.			

29	Case No.:22/19/80-ALC2/2009	Party Name:THE INDURE PVT. LTD	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case deferred
	HQ File :01/80/050/00278/AM10/	RLA File :05/24/040/00206/AM10/	Lic.No/Date:0510247147 04.08.2009	Defer Date: 29.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 29.09.2009.			

30	Case No.:23/19/80-ALC2/2009	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case deferred
	HQ File :01/80/050/00279/AM10/	RLA File :05/24/040/00263/AM10/	Lic.No/Date:0510247149 04.08.2009	Defer Date: 29.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT for examination and submission of comments. The case may be re-listed on 29.09.2009.			

31	Case No.:24/19/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:19/80-ALC2/2009 11.08.2009	Status:Case deferred
	HQ File :01/80/050/00280/AM10/	RLA File :05/24/040/00272/AM10/	Lic.No/Date:0510247150 04.08.2009	Defer Date: 29.09.2009
	Decision :The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 29.09.2009.			

CATEGORY "A"

Case No. A-02	M/s. Glastronix,	F.No. 01/80/162/00509/AM09/DES.I	Lic.No. & Date
Meeting No.19/10	Bangalore	R.A. F.No.07/24/040/00755/AM09	0710060970
Date: 11.08.2009		Ratification of norms	dt.07.11.2008

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009:-

Information in respect of Sl.No.3,4,5,11 & 11A of the Standard Deficiency Format export product wise.

Case No. A-03	M/s. Johnson Matthey	F.No. 01/80/162/00501/AM10/DES.I	A.A. Lic.No. & Date
Meeting No.19/10	India Pvt. Ltd.,	R.A. F.No.05/24/039/00001/AM10	0510240582
Date: 11.08.2009		Ratification of norms	dt.29.04.2009

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009:-

Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.

Case No. A/R-32	M/s. IDMC Ltd.,	F.No. 01/80/162/00937/AM07/DES.I	Lic.No. & Date
Meeting No.19/10	Anand	R.A. F.No.34/24/040/00141/AM07	3410017041
Date: 11.08.2009		Ratification of norms	dt.29.09.2006

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to rectify the mistake in the norms of the subject advance authorization recommended by the NC in its meeting No. 37/07 held on 19.12.2006 with following modifications:-

1. Net weight of export product at Sl. No. 1 may be corrected to 3143 Kgs

The Regional Authority may take necessary action accordingly.

Case No. A/R-33	M/s. IDMC Ltd.,	F.No. 01/80/162/01420/AM07/DES.I	Lic.No. & Date
Meeting No.19/10	Anand	R.A. F.No.34/24/040/00266/AM07	3410018199
Date: 11.08.2009		Ratification of norms	dt.28.02.2007

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to rectify the mistake in the norms of the subject advance authorization recommended by the NC in its meeting No. 37/07 held on 19.12.2006 with following modifications:-

1. Net empty weight of export product at Sl. No. 7 may be specified as 2054 Kgs

The Regional Authority may take necessary action accordingly.

Case No. A/R-34	M/s. Gastek	F.No. 01/80/50/00086/AM07/DES.I	Lic.No. & Date
Meeting No.19/10	Engineering (P) Ltd., New Delhi	R.A. F.No.05/24/040/00031/AM07	0510181421

Date: 11.08.2009		Ratification of norms	dt.26.04.2006
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The committee perused the copy of shipping bills and noted that exporter had declared the weight of sieves as 1470 kg. in the shipping bill and also that the export was made prior to ratification of norms by the NC. The Committee therefore decided to allow deletion of word 99.999% Purity for the export product.

The Regional Authority may take necessary action accordingly.

Case No. A/R-35	M/s. Bharat Heavy Electricals Ltd., Hardwar	F.No. 01/80/50/01056/AM08/DES.I	Lic.No. & Date
Meeting No.19/10		R.A. F.No.61/24/040/00045/AM08	6110000134 dt.11.02.2008
Date: 11.08.2009		Ratification of norms	

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.

Case No. A/R-36	M/s. Micron Instrument Pvt. Ltd.,	F.No. 01/80/50/01204/AM08/DES.I	Lic.No. & Date
Meeting No.19/10		R.A. F.No.05/24/040/00716/AM08	0510213512 dt.13.12.2007
Date: 11.08.2009		Ratification of norms	

The representative of the DIPP present in the meeting recommended the higher wastage case keeping in view, the end cutting wastages due to sophisticated nature of the product and actual realization from scrap as per Central Excise certified data. The Committee, after deliberating upon the case, decided that quantity of import item may be modified to 3330.4 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap as per decision taken by NC in its meeting dated 6.3.2007.

The Regional Authority may take necessary action accordingly.

Case No. A/R-37	M/s. Shree Electricals, Pune	F.No. 01/80/50/00975/AM08/DES.I	Lic.No. & Date
Meeting No.19/10		R.A. F.No.31/24/040/00204/AM08	3110031243 dt.22.10.2007
Date: 11.08.2009		Ratification of norms	

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net weights of 529 Kgs., 1579 Kgs, 757 Kgs, 984 Kgs, 1693 Kgs, 424 Kgs, 1205 Kgs, 1261 Kgs, & 314 Kgs may be specified with the quantities of export products from S.Nos. 1 to 9 respectively
2. Quantity of import item at Sl. No. 1 may be allowed as 778 Nos. on net to net basis. Duty free weight of this item may be restricted to 924 Kgs inclusive of 74.7 % after taking 20% recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed as 2051 Nos. on net to net basis. Duty free weight of this item may be restricted to 3031 Kgs inclusive of 92 % after taking 20% recovery from scrap.
4. Quantity of import item at Sl. No. 3 may be allowed as 512 Nos. on net to net basis. Duty free weight of this item may be restricted to 757 Kgs inclusive of 92 % after taking 20% recovery from scrap.
5. Quantity of import item at Sl. No. 4 may be allowed as 701 Nos. on net to net basis. Duty free weight of this item may be restricted to 1825 Kgs inclusive of 85 % after taking 20% recovery from scrap.
6. Quantity of import item at Sl. No. 5 may be allowed as 1206 Nos. on net to net basis. Duty free weight of this item may be restricted to 3621 Kgs inclusive of 114 % after taking 20% recovery from scrap.
7. Quantity of import item at Sl. No.6 may be allowed as 302 Nos. on net to net basis. Duty free weight of this item may be restricted to 907 Kgs inclusive of

- 114 % after taking 20% recovery from scrap.
8. Quantity of import item at Sl. No. 7 may be allowed as 500 Nos. on net to net basis. Duty free weight of this item may be restricted to 2219 Kgs inclusive of 90 % after taking 20% recovery from scrap.
 9. Quantity of import item at Sl. No. 8 may be allowed as 546 Nos. on net to net basis. Duty free weight of this item may be restricted to 2719 Kgs inclusive of 116 % after taking 20% recovery from scrap.
 10. Quantity of import item at Sl. No. 9 may be allowed as 136 Nos. on net to net basis. Duty free weight of this item may be restricted to 677 Kgs inclusive of 116 % after taking 20% recovery from scrap.

The Regional Authority may take necessary action accordingly.

Case No. C-12	M/s. BOSCH Limited,	F.No. 01/80/162/00460/AM10/DES.I	Lic.No. & Date
Meeting No.19/10	Bangalore		
Date: 11.08.2009		Fixation of SION	

The representative of the DHI informed the Committee that they have not received the firm's application. The committee accordingly decided to forward the firm's application to technical authority for examination and submission of comments. The case may be re-listed on 29.09.2009.

Case No. C-13	M/s. Degania Medical	F.No. 01/80/162/00160/AM10/DES.I	Lic.No. & Date
Meeting No.19/10	Devices Pvt. Ltd.,		
Date: 11.08.2009	Gurgaon	Fixation of wastage norms	

The committee noted that firm has not submitted the application in the prescribed format. The committee accordingly decided to advise the firm to apply in ANF-4(B) along with all enclosures through NSEZ. The case may be re-listed on 29.09.2009.

Case No. C-14	M/s. Larsen & Toubro	F.No. 01/80/162/00530 /AM10/DES.I	Lic.No. & Date
Meeting No.19/10	Ltd.		
Date: 11.08.2009		Fixation of wastage norms	

The committee noted that EEPC has forwarded some suggestions made by M/s Larsen & Toubro Ltd. regarding change in the Export Import Policy. The NC has considered the issues pertaining to it and decided to convey the following observations to Policy Division for information and consideration to take a final view:-

Normal wastage of 5% should be allowed for Capital Goods Industry as per SION C-1647.

Generally NC allows a minimum of 5% wastage on import of steel plates / sheets. However, in case any applicant asks for 3 % wastage only, NC is allowing the same. In exceptional cases where wastage is low, 3 % wastage only is allowed depending upon the manufacturing process & product.

In some cases where quantity of input which is required for manufacture of export product are reduced, at least interest @15% should not be charged.

The norms are fixed based on the data made available by the exporter. In cases where Norms Committee reduces the quantity applied for, the exporter is at liberty to make a representation within the stipulated time limit. In such cases NC reviews the cases based on the additional justification given by the exporter in their representation.

Deferred Case

Case No. A/R-22	M/s. Bharat Heavy	F.No. 01/80/050/00645/AM09/DES.I	Lic.No. & Date
Meeting No.19/10	Electricals Ltd.,	R.A. F.No.61/24/040/00041/Am08	6110000129
Date: 11.08.2009	Hardwar	Ratification of norms	Dt.25.01.2008

The DHI furnished written comments in this case vide their U.O. No.3(12)/08-TSW(B)/298 dated 30.07.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

Copy of DHI letter referred to above may be forwarded to RA.

The Regional Authority may take necessary action accordingly.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPI)
Member

(B. D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman